

**Before the Appellate Tribunal for Electricity  
(Appellate Jurisdiction)**

**IA- 266 of 2011 in  
DFR 1468 of 2010**

**Dated: 21<sup>st</sup> November, 2011**

**Present : Hon'ble Mr. Rakesh Nath, Technical Member  
Hon'ble Mr. Justice P.S. Datta Judicial Member**

**Maruti Suzuki India Limited .... Appellant (s)  
Versus  
Haryana Electricity Regulatory Commission & Anr .... Respondent (s)**

Counsel for the Appellant (s): Mr. M.G. Ramachandran, Mr. R. Agarwal  
Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Counsel for the Respondent(s): None

**ORDER**

(I.A. No. 266/11-Condonation of delay application)

Issue notice to the respondents in IA 266 of 2011, for condonation of delay, as well as in the main appeal returnable on 8.12.2011. Dasti service is permitted.

Post the matter on **8.12.2011**.

**( P.S.Datta)  
Judicial Member**

**(Rakesh Nath)  
Technical Member**

KS/JT

